

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1626(PB)/2019

IN THE MATTER OF:

L & T Housing Finance Ltd.

..... Petitioners/Applicant

v.

Cosmopolitan Technofab Textiles Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 12.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Abhay Pratap Singh, Mr. Vaibhav Singh, Advs.

ORDER

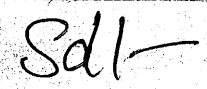
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 26.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 26.07.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)